

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

4. IA 1951(MB)2024
IN
C.P. (IB)/826(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **26.04.2024**

Name of the Party: Consult shah Financial Services
Private Limited
Vs
Shivom Investment & Consultancy
Limited

Section 7, 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Mr. Kamil Lokhandwala, Ld. Counsel for the Applicant/ Liquidator present through virtual mode.
IA-1951/2024
2. This is an Application filed under Regulation 17 of CIRP Regulations, 2016 by the Application to place on record the Report of Constitution of Committee of Creditors of the Corporate Debtor. The same taken on record to that effect.
3. In view of above, the present Application is **allowed** and disposed of.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)